

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 515 of 2003

Jabalpur, this the 13th day of August, 2003

Hon'ble Shri J.K. Kaushik, Judicial Member
Hon'ble Shri Anand Kumar Bhatt, Administrative Member

1. Murli Dnankani, S/o. Late Shri Nathirmal, Aged - 49 years, Inspector, Government Opium & Alcholic Factory, Neemuch. R/o. 29, Sanjivani Colony, Neemuch, District Neemuch.
2. Chandra Prakash Mourya, S/o. Late Shri Chhunnial Mourya, Aged 52 years, Inspector, Office of Chief Controller of Factories, Govt. Opium and Alcoholic Factory, Gwalior. R/o. Company Bagh Road, Morar-Gwl.
3. Ajmer Singh Barar, S/o. Late Shri Pooran Singh Barar, Aged-51 years, Inspector, P.& I. Cell, Garoth District Mandsaur, R/o. Saranggarh Road, Garoth, Mandsaur (M.P.).
4. Sunil Kumar Shrivastava, S/o. Shri Y.P. Shrivastava, Aged - 51 years, Inspector, Office of Deputy Narcotics Commissioner, Neemuch, R/o. Neemuch.
5. Mohammad Aslam, S/o. Shri Mohd. Hafizuldah, Aged 50 years, Inspector, P. & I. Cell, Indore, R/o. Quarter No. 13, Kanchan Bagh, Indore (M.P.).

... Applicants

(By Advocate - Shri Arun Katare)

V e r s u s

1. Union of India,
Through - Secretary,
Department of Revenue,
Ministry of Finance, (C.B.H.),
North Block, New Delhi.
2. Commissioner, Department of
Narcotics, Government of India,
Mal Road, Morar-Gwalior.
3. Deputy Commissioner, (Admn.),
Dept. of Narcotics, Government

of India, Office of Narcotics
Commissioner, Mal Road,
Morar-Gwalior.

... Respondents

(By Advocate - Shri Gopi Chourasia holding brief of Shri
S.A. Dharmadhikari)

O R D E R (Oral)

By J.K. Kaushik, Judicial Member -

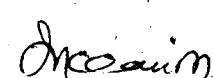
The learned counsel for the respondents has submitted that vide order dated 8th August, 2003 the impugned order dated 25th July, 2003 (Annexure A-1) had already been withdrawn. The order dated 8th August, 2003 is taken on record. He has submitted that due to some in-advertance the order of the reversion was passed and immediately after issue of the notice the mistake has been corrected.

2. On the other hand the learned counsel for the applicant submits that the applicant does not dispute the position and applicants have been made to suffer, in addition to that they have to incur lot of expenses in the litigation.

3. We have considered the submissions of both the parties and we are of the opinion that since the respondents have corrected their mistake at the first instance and have acted fairly, this time we leave them.

4. In the premises the Original Application has become infructuous and the same is hereby dismissed accordingly.
No costs.


(Anand Kumar Bhatt)
Administrative Member


(J.K. Kaushik)
Judicial Member

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